

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH

Service Tax Appeal No. 52940 of 2016

[Arising out of Order-in-Appeal No. 53/ST/DLH/2016-17 dated 11/08/2016 passed by the Commissioner (Appeals – I), Central Excise, New Delhi.]

M/s Indian Statistical Institute,

7, S.J.S. Sansanwal Marg,
Near Qutub Hotel,
New Delhi – 110 016.

...Appellant

Versus

**Commissioner (Appeals – I),
Central Excise,**

Gate No. 2, C.R. Building, I.P. Estate,
New Delhi.

...Respondent

APPEARANCE:

Shri Anmol Gupta, Chartered Accountant for the appellant.
Shri Sunil Kumar, Authorised Representative for the Department

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

DATE OF HEARING: 12.01.2021

FINAL ORDER No. 50003/2021

JUSTICE DILIP GUPTA

Learned Counsel for the appellant has stated that a discharge certificate under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been issued to the appellant and therefore the appeal does not survive.

2. The appeal is accordingly dismissed.

(JUSTICE DILIP GUPTA)
PRESIDENT

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)